

**01.11.2010**

**OA No. 114/2006 with MA 285/2010**

Mr. P.P. Mathur, Counsel for applicant.  
Mr. D.C. Sharma, Counsel for respondents.

Mr. P.P. Mathur, Advocate, submits that he is appearing in this case on behalf of the applicant and does not want to press this OA and <sup>with</sup> to withdraw the same with liberty reserved to him to file substantive OA for the same cause of action.

In view of what has been stated above, the applicant is permitted to withdraw the aforesaid OA in the aforesaid terms.

The OA shall stand disposed of as having been withdrawn.

In view of disposal of the OA, no order is required to be passed in MA No. 285/2010, which shall also stand disposed of.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

*M.L. Chauhan*  
(M.L. CHAUHAN)  
MEMBER (J)

AHQ

16/11/12  
दिनांक ..... 16/11/12 के आदेशानुसार/मेरी  
संपादिति में दिनांक ..... 16/11/12  
को भाग-II व III नष्ट किये गए।

*J*  
Central Admin Office (Court Room)  
Jaipur Bench, Jaipur Tribunal